

Central Administrative Tribunal Lucknow Bench Lucknow.

C.C.P. 3/2006 In O.A. 341/1995

This, the 11<sup>th</sup> day of December 2008

Hon'ble Sri Justice M. Venkateswara Reddy, Member (J)  
Hon'ble Dr. A. K. Mishra, Member (A)

1. Paras Nath Malviya, son of Sri Trijugi Narain.
2. Muralidhar son of Ori Ram
3. Gaya Prasad son of Abhey Raj
4. Ram Singh-II son of Ram Awadh Singh
5. Rajendra Pandey son of Awadhesh Pandey
6. Mahesh Roi son of Anup Lal Rai
7. Brijanand Dubey son of Radhey Dubey
8. Banshi Dhar Son of Ram Narain
9. Jitendra Pratap Singh son of Rom Komal Singh
10. Ram Avatar Choudhary son of shuggreev
11. Mohammad Allauddin son of Hafij Nijamuddin

All are working as Diesel Mechanics Grade-II Diesel Shed, North Eastern Railway, Gonda.

Applicants.

By Advocate Sri Surendran P.

Versus

1. Sri S.K. Vij, General Manager, North Eastern Railway, Gorakhpur.
2. Sri Amitab Lol, Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. Sri Sukhvir Singh, Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow.
4. Sri A. K. Khare, Asstt. Personnel Officer (II) Camp Office, Diesel Shed, North Eastern Railway Gonda.

Respondents.

BY Advocate Sri Arvind Kumar

Order (Oral)

**BY Hon'ble Sri Justice M. Venkateswara Reddy, Member (J)**

The petitioners are complaining non compliance of the order dated 13 January, 2005, the operative portion of which runs as under:-

"In the result, for the foregoing reasons, O.A. is partly allowed. Impugned orders are quashed and set aside. Respondents are directed to restore applicant to the grade II with all consequential benefits. However, this shall not preclude them to act in accordance with law as per observations made above. This shall be done within a period of three months from the date of receipt of copy of this order. No costs."

Now the grievance of the applicants are that the order has only partly been complied with, <sup>and</sup> it is not complied with in that no payment



has been made to them for the period relating to proforma promotion. It can be seen from the operative portion of the order that the respondents are given liberty to pass orders in accordance with law. Whether the applicants are entitled for payment above mentioned or not cannot be gone into in this contempt petition. If the applicants have any grievance that the order made on 24.6.2005 is not according to law, they can approach appropriate forum. Accordingly CCP is dismissed. Notices are discharged.



**(Dr. A. K. Mishra)**  
**Member (A)**



**(M. Venkateswara Reddy)**  
**Member (J)**

HLS/